

ORISSA ACT XX OF 1947
**THE ORISSA COURT FEES (SURCHARGE
 AMENDMENT) ACT, 1947**

*[Received the assent of the Governor on the 6th July 1947, first
 published in an extraordinary issue of the Orissa Gazette,
 dated the 12th July 1947]*

AN ACT TO AMEND THE COURT FEES ACT, 1870, IN ITS APPLICATION
 TO THE PROVINCE OF ORISSA

WHEREAS the Orissa Court Fees (Surcharge Amendment) Orissa Act
 Act, 1945, an Act to enhance the fees payable under the IV of 1945.
 Court Fees Act, 1870, in its application to the Province of Orissa, VII of 1870.
 will expire on the 22nd April 1948;

AND WHEREAS it is expedient to re-enact the provisions of
 the said Act;

It is hereby enacted as follows:—

Short title,
 extent and
 commence-
 ment.

1. (1) This Act may be called the Orissa Court Fees
 (Surcharge Amendment) Act, 1947.

(2) It extends to the whole of the Province of Orissa.*

(3) It shall come into force at once.

Enhance-
 ment of
 court-fees.

2. Notwithstanding anything contained in the Court Fees
 Act, 1870 (hereinafter called the principal Act), in its application VII of 1870.
 to Orissa, all fees leviable under the principal Act shall be
 increased by a surcharge at the rates specified in the schedule
 annexed hereto.

Application
 of the
 principal
 Act.

3. The Provisions of the principal Act, save in so far as they
 are inconsistent with anything herein contained, shall apply to
 this Act.

Repeal of
 Orissa Act
 IV of 1945.

4. The Orissa Court Fees (Surcharge Amendment) Act, 1945, Orissa Act
 is hereby repealed. IV of 1945.

* Extended to all the partially-excluded areas by notification No. 4705-J.
 dated the 10th September 1947 (Vide *Orissa Gazette*, dated the 19th Sep-
 tember 1947, Part III, page 300).

THE SCHEDULE

(See SECTION 2)

Rates of surcharge on fees leviable under the Court Fees Act, 1870, in its application to Orissa—

—	Rates of surcharge
1. On every whole rupee	Four annas per rupee
2. (a) On a fraction of a rupee up to and including four annas.	One anna
(b) On a fraction exceeding four annas but not exceeding eight annas.	Two annas
(c) On a fraction exceeding eight annas but not exceeding twelve annas.	Three annas
(d) On a fraction exceeding twelve annas but less than sixteen annas.	Four annas

Illustration On a court-fee of Rs. 20-6-0 the surcharge will be $(20 \times 4) + 2$ annas, i. e., Rs. 5-2-0 and the total court-fee chargeable will be Rs. 25-8-0.